

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 291/97.

Dt. of Decision : 18-03-97.

K.B.P.Chandrasekhar Rao

.. Applicant.

Vs

1. The Union of India, Rep. by its General Manager, SE Rly, Garden Reach, Calcutta-43.
2. The Sr.Divl.Engineer(Co-ordination), SE Rly, Waltair Division,Visakhapatnam.
3. The Divl.Engineer (Central), SE Rly, Waltair Division,Visakhapatnam.
4. The Divl.Rly.Manager (Engg.), SE Rly, Waltair Division,Visakhapatnam.

.. Respondents.

Counsel for the applicant : Mr.P.B.Vijaya Kumar

Counsel for the respondents : Mr.C.V.Malla Reddy,SC for Rlys.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J))

Heard Mr.Pathru for Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned counsel for the respondents.

2. In this OA the applicant has challenged the order bearing No.WEX/9/LCC/1273/93/CP/19/96 dt. 10-96 (Annexure-I). By the said order the respondent No.3 ordered to recover Rs.1,06,696-52/- from the applicant.

3. The applicant has to prefer an appeal against the impugned order and in accordance with the directions given by this Tribunal in C.P.No.19/96 in OA.No.1273/93.

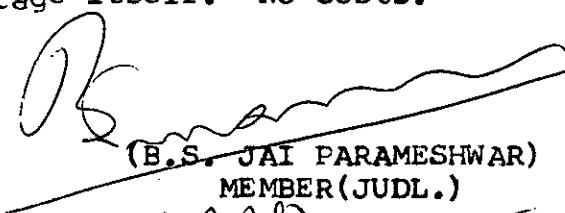
Jp

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4. The applicant has an effective alternative remedy. He has to prefer an appeal against the order at Annexure-I. The applicant is permitted, if he is so advised, to submit a memorandum of appeal against the impugned order within a month from to-day and in case such an appeal is received ~~the~~ competent appellate authority shall decide the same on merits within two months from the date of receipt of a copy of that representation.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
(87/29)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 18th March 1997.
(Dictated in the Open Court)

spr


D.R. (J) 21-3-97

3.3.

Copy to:

1. The General Manager, South Eastern Railway,
Garden Reach, Calcutta.
2. The Senior Divisional Engineer (Co-ordination),
South Eastern Railway, Waltair Division, Visakhapatnam.
3. The Divisional Engineer, (Central),
South Eastern Railway, Waltair Division,
Visakhapatnam.
4. The Divisional Railway Manager, (Engg.), South Eastern Railway,
Waltair Division, Visakhapatnam.
5. One copy to Mr.P.D.Vijaya Kumar, Advocate, CAT, Hyderabad.
6. One copy to Mr.C.V.Malla Reddy, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A)? CAT, Hyderabad.
8. One copy to Hon'ble Shri B.S.Jei Parameshwar, Member (S)
9. One duplicate copy.

YLR

27/3/97
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TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARMESHWAR:
M(J)

DATED: 18/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.NO. 291/97 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

Alw copy of att.

केंद्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH
17 APR 1997
NJP
हैदराबाद प्रायगलोड
HYDERABAD BENCH